

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.368/MP/2023

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 seeking appropriate directions for treatment of transmission charges arising in giving effect to the order dated 20.9.2017 in Petition No.130/MP/2015.

Petitioner : Central Transmission Utility of India Limited (CTUIL)

Respondents : GRIDCO Limited and Ors.

Date of Hearing : **13.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Alok Shankar, Advocate, CTUIL
Ms. Rohini Prasad, Advocate, Bihar Discoms
Ms. Ashika Ranjan, Advocate, Bihar Discoms
Shri Venkatesh, Advocate, NTPC
Shri Nihal Bhardwaj, Advocate, NTPC
Shri Aniket Kanhua, Advocate, NTPC
Ms. M. Sarada, Advocate, GRIDCO
Ms. Himani Dutta, NLDC

Record of Proceedings

At the outset, the learned proxy counsel for Respondent No.1/GRIDCO prayed for an adjournment due to the unavailability of the arguing counsel. The learned counsel for the Petitioner did not object to the said request. Accordingly, the Commission adjourned the matter.

2. The Petition will be listed for hearing on **28.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

